IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI, (COURT-II)

Item No. 110 (IB)-1781(ND)2018

IA/2365/2021, IA/2366/2021, IA/2286/2021, I.A-2275/2021

IN THE MATTER OF:

Indu Kumar & Ors. ... Applicant/Petitioner

Vs.

M/s. Saha Infratech Pvt. Ltd. ... Respondent

<u>Under Section: 7 of IBC, (CIRP)</u>

Order delivered on 04.06.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (J) SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT: Ashish Makhija, Neha Santani & Akanksha Vasudeva Adv. for RP

ORDER

IA/2365/2021: Ld. Counsel appearing for the Respondent submitted that the reply has already been filed but the same is not on the record. Therefore, the counsel is requested to share the diary no./filing no. with the Court Officer. List the matter on 11th June 2021.

IA/2366/2021: Ld. Counsel appearing for the Respondent submitted that the reply has already been filed but the same is not on the record. Therefore, the counsel is requested to share the diary no./filing no. with the Court Officer. List the matter on 11th June 2021.

IA/2286/2021: Ld. Counsel appearing for the RP submitted that since the Senior Member of the team of RP has tested Covid Positive, the reply could not be filed within time and he sought an adjournment for 2 days. RP is directed to file reply on or before the 7th June 2021. Rejoinder, if any, be filed within 2 days from the date of receipt of the reply. List the matter on 11th June 2021.

I.A-2275/2021: Ld. Counsel appearing for the RP submitted that since the Senior Member of the team of RP has tested Covid Positive, the reply could not be filed within time and he sought an adjournment for 2 days. RP is directed to file reply on or before the 7th June 2021. Rejoinder, if any, be filed within 2 days from the date of receipt of the reply. List the matter on 11th June 2021.

Sd/-(L. N. GUPTA) MEMBER (T) Sd/-(ABNI RANJAN KUMAR SINHA) MEMBER (J)